

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Excise Appeal No. 1032 of 2010 with
Excise Cross Objection No. 167 of 2010**

(Arising out of Order-in-Original No. Commissioner/RPR/5/2010 dated 28.01.2010
passed by the Commissioner of Central Excise, Raipur)

DATE OF HEARING : 12.01.2017

DATE OF DECISION : 12.01.2017

M/s Shri Ambika Ispat (India) Pvt. Ltd.

Appellants
(Rep by NONE)

VERSUS

CCE, Raipur

Respondent
(Rep. by Sh. H.C. Saini, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50331/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Neither anybody appeared on behalf of the assessee-Appellants nor any adjournment application is filed. Shri H.C. Saini, learned DR, appeared for the Respondent-Revenue.

2. It may be mentioned that as per the maxim *VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default. Cross-objection also stands disposed of accordingly.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**